

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 16506/2022
(Arising out of impugned final judgment and order dated 27-10-2021
in WT No. 510/2017 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)
(With IA No. 123299/2022 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No. 123300/2022 - EXEMPTION FROM FILING
O.T.)

WITH

SLP(C) No. 13736/2022 (XI)

(With IA No. 109749/2022 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No. 109750/2022 - EXEMPTION FROM FILING
O.T.)

Date : 26-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Rajiv Agnihotri, Adv.
Mr. Praveen Kumar, Adv.
Ms. Babita Sant, Adv.
Ms. Sunaina Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Praveen Kumar, learned counsel, accepts notice on
behalf of the respondent.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR